



2026:AHC:178131

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8405 of 2026

Somi @ Sonu

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sayeed Saif Ullah, Sufia Saba
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.148 of 2026, under Section 118(2) B.N.S., P.S.- Behat, District- Saharanpur, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.
3. The Learned counsel for the applicant contends that the applicant has been falsely implicated in the present case. The First Information Report was lodged after four days of the occurrence against the applicant. The applicant was granted bail by the Learned A.C.J.M. - Ist, Saharanpur vide order dated 30.03.2026 for offences under Sections 115(2), 352, 351(3) BNS. During investigation, Section 118(2) of the BNS has been added. The injuries received by the injured Manpal have been found to be simple in nature. Learned counsel for the applicant contends that no offence under Section 118(2) of the B.N.S. is made out against the applicant. Learned counsel contends that the applicant has no criminal history.

4. The Learned A.G.A. has opposed the prayer for grant of anticipatory bail, however, could not dispute the factual assertions made by the Learned counsel for the applicant.

5. I have considered the submissions made by the Learned counsels for the parties.

6. From the perusal of the medical report of the injured, no grievous injury appears to have been caused. Section 118(2) BNS refers to voluntarily causing grievous hurt. The applicant has no criminal antecedents.

7. Taking note of the entire facts and circumstances of the case as also the fact that the applicant was on bail and is not stated to have misused the terms and conditions of the bail granted to him, I deem it appropriate to enlarge the applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the applicant **Somi @ Sonu**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police

officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 24, 2026
Sachin